

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.332/97

Wednesday, this the 5th day of March, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

1. NP Chackochan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Moovattupuzha.
2. AM Madhavan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Moovattupuzha.
3. CR Gopakumar,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Moovattupuzha.
4. KR Mohanan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer, Palluruthy.
5. Muhammad Haneefa.M  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer(W), Kavaratti.
6. CK Gopinathan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables, Kochi-16.
7. Jolly Mathew,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Palarivattom.
8. NM Vareethu,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Ayyappankavu.
9. EP Thomachan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Kalamassery.

- Applicants

10. P Ayyappan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Kalamasserry.
11. IP Michael,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer PCM Maintenance,  
Kochi-36.
12. MA Mehanan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Panampilly Nagar.
13. AV Thomas,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer PCM, Cables,  
Thripunithura.
14. KH Asharaf,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Ayyappankavu, Kochi-18.
15. VK Sukumaran,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Palarivattam.
16. KV Kuriakose,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables, Aluva.
17. KK Ramkrishnan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables, Aluva.
18. MA Lakshmikanthan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables, Aluva.
19. MK Thankappan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Panampilly Nagar, Kochi-36.
20. VK Aravindakshan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Ayyappankavu.

- Applicants

21. KC Chandran,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables(Junction),  
Ernakulam.
22. T Shahulayan Nair,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer, Kavonathi.
23. PA Kunju Muhammad,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Kalamasserry.
24. CK Vinod,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer, PCM, Kochi-36.
25. K Vidhyadharan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Ayyappankavu.
26. KV Jeshy,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Kalamasserry.
27. A Bhuvanadas,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Panampilly Nagar, Kochi-16.
28. KJ Augustin,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer Cables,  
Palarivattom.
29. KK Remeshan,  
Cable Splicer, Telecom,  
Office of the Sub Divisional  
Engineer, Cables,  
South Panampilly Nagar, Kochi-36. - Applicants

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs

1. Chief General Manager Telecom,  
Kerala Circle,  
Thiruvananthapuram.
2. Director General,  
Telecom Department,  
New Delhi.

- Respondents

3. Union of India represented by  
the Secretary,  
Ministry of Communication,  
New Delhi.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 5.3.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicants are Cable Splicers in the scale of pay of Rs.975-1520. According to the Recruitment Rules of the year 1991 for recruitment to the post of Telecommunication Phone Mechanic, the Feeder category for filling up of the vacancy by transfer/promotion, did not include the Cable Splicers for the scale of pay of Phone Mechanic and Cable Splicers are identical. Their grievance presently is that by the amended Recruitment Rules notified with effect from 11.4.96, the category of Cable Splicers also have been brought under the Feeder category along with Group 'D' employees/Casual Mazdoers/Casual Labourers etc. who have attained temporary status. This, according to applicants, has lowered their position and they are being deprived of opportunity for further promotions. They have therefore filed this application for quashing the Recruitment Rules at A-4 and also for a declaration that they are eligible to be granted higher post of Telecom Technical Assistants etc.

2. Shri TPM Ibrahim Khan, SCGSC for respondents states that the applicants should have projected their grievances to

the departmental authorities who would consider the same and take an appropriate decision and fairly agreed that if applicants would now make a representation, the second respondent would consider the same and give a speaking order to them within a reasonable time frame.

3. Learned counsel for applicants states that the applicants would be satisfied if they are permitted to make a representation with a direction to respondents to consider the representation to be made by the applicants within a short period.

4. In the result, in the light of what is stated above, the application is admitted and disposed of with a direction to applicants to make a consolidated representation projecting their grievances in regard to the advancement of their career within a period of one week from today to the second respondent and with a direction to second respondent to consider the representation if so received, within a period of two months from the date of its receipt and give them a speaking order.

No costs.

Dated, the 5th March, 1997.

  
AV HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A4: True copy of the Phone Mechanic Recruitment (Amendment) Rules 1996 dated 11.4.1996 issued by 3rd respondent.

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